

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 55/GT/2012

Date: 22.8.2012

To,
Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Petition No. 55/GT/2012**: for revision of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) from 1.4.2009 to 31.3.2014 after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **7.9.2012**:

1. Reconciliation of actual additional capitalization with balance sheets:

Balance sheet duly audited and certified by the auditors for 2009-10, 2010-11 and 2011-12, along with reconciliation of actual expenditure incurred stage wise and asset wise, to be furnished.

2. Actual/Projected expenditure during 2009-14:

- (i) The actual expenditure claimed is `328.4 lakh in 2009-10, `34.00 lakh in 2010-11 and `10394.00 lakh in 2012-13 as against the projected/actual expenditure of `108.75 lakh in 2009-10, `5383.46 lakh in 2010-11 and `8017.34 lakh in 2012-13 as allowed by the Commission in the tariff order dated 30.12.2011. Justification for deviation in expenditure with detailed reasoning, to be submitted.
- (ii) Clarification/confirmation that all the actual expenditure during the years 2009-10, 2010-11 & 2011-12 are the final payments made and there is no balance payments left.
- (iii) It is observed that during 2012-13 and 2013-14, the projected expenditure of `48.26 lakh and `173.48 lakh is claimed as against `2398.16 lakh and `1037.50 lakh allowed by the Commission. Also, projected expenditure of `246.98 lakh for the next tariff year 2014-15 has been claimed. It is observed that some of the projected expenditure allowed by the Commission in order dated 30.12.2011 during the year 2009-10, 2010-11 and 2011-12, the petitioner has deferred some expenditure/part of expenditure during 2012-13 and 2013-14 and 2014-

15. The reasons for deferring this expenditure/part of expenditure should be furnished, along with the justification if the projected expenditure claimed now is higher than allowed in order dated 30.12.2011.

- (iv) The actual/projected expenditure of `103.94 lakh for land compensation claim deposit in court in the year 2009-10, `20.00 lakh in 2012-13 and 2013-14 for Safety Centre, `115.00 lakh in 2009-10 and 2010-11 for installation of AAQMS, `44.35 lakh in 2009-10, 2010-11, 2012-13 and 2013-14 for installation and operation of meters for Energy Management system has been claimed, as some of the expenditure claimed are at actuals during 2008-09, 2010-11 and 2011-12, the circumstances which lead to the claim is to be detailed. Also, documentary proof for land compensation claim should be furnished.
- (v) Certify that all the assets of the gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from service from the gross blocks, then the same should be indicated along with the date of putting the asset in use, and the date of taking out the asset from service, along with the depreciation recovered.

3. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)